

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 12891/2022

(Arising out of impugned final judgment and order dated 09-05-2022 in SAD No. 150/2022 passed by the High Court of Judicature at Allahabad)

SUB INSPECTOR SANJAY KUMAR

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ORS.

Respondent(s)

Date : 31-05-2024 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE SANJAY KAROL  
HON'BLE MR. JUSTICE ARAVIND KUMAR  
(VACATION BENCH)

For Petitioner(s) Mr. Raman Yadav, Adv.  
Mr. Syed Mehdi Imam, AOR  
Ms. Akriti Chaturvedi, Adv.  
Mr. Priyam Kaushik, Adv.  
Mr. Harshith Pottangi, Adv.

For Respondent(s) Mr. Ravindra Kumar Raizada, A.A.G.  
Ms. Alka Sinha, Adv.  
Mr. Anuvrat Sharma, AOR

UPON hearing the counsel the Court made the following  
O R D E R

Learned counsel for the respondents states that in the counter affidavit, the query raised by the Court vide order dated 09.12.2022 stands answered.

Learned counsel for the petitioner prays for an adjournment.

In the interest of justice, the matter is adjourned.

List on 30.08.2024.

(SWETA BALODI)  
COURT MASTER (SH)

(AVGV RAMU)  
COURT MASTER (NSH)